

11 May 2026

By Email

To  
**The Telecom Regulatory Authority of India**  
4th-7th Floors, Tower F,  
World Trade Centre, Nauroji Nagar,  
New Delhi – 110029

**Kind Attn: Dr. Deepali Sharma, Advisor (B&CS)**

**Subject: Tata Play comments on Consultation Paper on Formulation of a Regulated Framework for Application-based Linear Television (ALTD) Services (Including Free Ad-Supported Streaming Television (FAST) Services)**

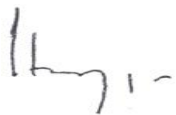
Dear Ma'am,

We write to you with reference to the above-cited subject and thank the Authority for providing us with an opportunity to express our comments on the Consultation Paper.

Without getting into the details of the above-mentioned consultation paper, we would like to give a preliminary response:

- Content must be regulated or not regulated regardless of technology being used to deliver it.
- Different technologies delivering the same content having different regulations lead to regulatory arbitrage.
- Therefore, we request that the same regulatory regime must be applied to all, or should be removed for all.

Yours faithfully,



**Harit Nagpal**  
Managing Director and CEO